

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
DELHI**

Original Application No. 415 of 2025

Public Action Committee

.... Applicant

Versus

State of Punjab and Others

.... Respondent(s)

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4 **VAKALATNAMA**

11

Date: 2/9/2025

Place: Patiala.


 (Anil Kumar)
 Assistant Controller
 (Finance and Account),
 Punjab Pollution Control Board,
 Head Office, Patiala.
 (On behalf of Punjab Pollution Control
 Board)



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Reply by way of affidavit of Anil Kumar, Assistant Controller (Finance and Account), Punjab Pollution Control Board, Head Office, Patiala in compliance of order dated 18.08.2025 on behalf of Punjab Pollution Control Board i.e respondent no.2.

I the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

- 1) That the above-mentioned application has been filed by the applicant raising the grievance against the direction of the Respondent No.1 (State of Punjab through Chief Secretary, Punjab) issued to the Administrative Secretaries of various departments/Heads of the Autonomous bodies, PCB etc., to transfer the fund to the State Treasury by the next day.

The applicant has made a submission before this Hon'ble Tribunal that PPCB is an autonomous body and the funds allocated for the purpose of environmental compensation are required to be utilized for restoration of the environment as per the guidelines of the Board and in terms of the order of the NGT. Acting contrary to it, the respondent no.1 could not have directed transfer

This Documents has been registered
at Serial No. 26
this day of 02 SEP 2025



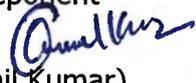
of these funds for general purpose use in the State Treasury. Rs. 250 Crore from Punjab Pollution Control Board was alleged to be directed to be deposited in the State Treasury.

- 2) That the matter was considered by this Hon'ble Tribunal and vide order dated 18.08.2025, the respondent authorities were restrained from utilizing the amount mentioned in para 2 of the order without the leave of the Tribunal.
- 3) That the deponent is presently working as Assistant Controller (Finance and Account) in the Punjab Pollution Control Board and is posted in Head Office of the Board at Patiala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present reply by way of affidavit on behalf of respondent no.2 Punjab Pollution Control Board.
- 4) That briefly submitted that the Government of Punjab through the Department of Science, Technology and Environment has initially directed the Punjab Pollution Control Board to deposit Rs. 250 Crore with the State Treasury. The Board has received the proceedings of the meeting held under the Chairmanship Chief Secretary, Punjab vide letter no. 6756 dated 07.08.2025 through the Department of Science, Technology and Environment, wherein the Department of Science, Technology and Environment was directed to get Rs. 250 Crore deposited from the Punjab Pollution Control Board. A copy of letter no. 6756 dated 07.08.2025 is enclosed as **Annexure R 2/A**.
- 5) That after the facts were presented by the Board, the Government of Punjab has reconsidered the matter at the level of the Higher Authorities. Pursuant to detailed deliberations, it has been decided by the Government that the funds amounting to Rs. 250 Crore lying with the Punjab Pollution Control Board shall not be deposited into the State exchequer. In this regard, the letter no. 6860 dated 13.08.2025 of the Government of Punjab, Department of Finance as conveyed to the Board is enclosed as **Annexure R 2/B**.
- 6) That the Punjab Pollution Control Board has not transferred the funds amounting to Rs. 250 Crore to the Government and the funds are lying with the Punjab Pollution Control Board.

- 7) That the deponent may kindly be allowed to place on record, the short reply on behalf of the Punjab Pollution Control Board in compliance to order dated 18.08.2025 for kind consideration.

It is, therefore, prayed that the above-mentioned Original Application may kindly be disposed of with appropriate orders.

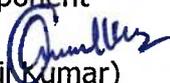
Date: 2/9/2025
Place: Patiala

Deponent

(Anil Kumar)
Assistant Controller
(Finance and Account),
Punjab Pollution Control Board,
Head Office, Patiala.
(On behalf of Punjab Pollution Control Board)

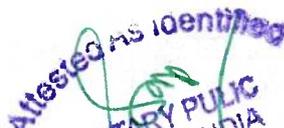
Verification:

Verified that the contents of Para No. 1 to 6 of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 7 is prayer. No part of the above reply is false and no material has been concealed therein.

Date: 2/9/2025
Place: Patiala.

Deponent

(Anil Kumar)
Assistant Controller
(Finance and Account),
Punjab Pollution Control Board,
Head Office, Patiala.
(On behalf of Punjab Pollution Control Board)

The Contents of this affidavit document have been read over to the deponent He/She has accepted the true & correct.

Attested as identified

NOTARY PUBLIC
PATIALA INDIA

This Documents has been registered at Serial No. 260 this day of 02 SEP 2025

02 SEP 2025



No. T&A (DDI/ACFA-IT)/2025/ 6756 Date 07/08/2025

(Treasuries & Accounts)

Vit-te Yojana Bhawan, Plot no-2B,

Sector-33A, Chandigarh.

(email: ifms.punjab@punjab.gov.in)

To,

The Administrative Secretaries

1. Department of Forest and Wildlife Preservation
2. Department of School Education
3. Department of Excise and Taxation
4. Department of Good Governance and Information Technology
5. Department of Food, Civil Supplies and Consumer Affairs
6. Department of Industries and Commerce
7. Department of Horticulture
8. Department of Science, Technology & Environment
9. Department of Home Affairs
10. Department of Social Security and Development of Women & Children
11. Department of Agriculture and Farmer Welfare
12. Department of Labour

Subject: Proceedings of the meeting under the chairmanship of worthy Chief Secretary regarding deposit of amount lying in bank accounts of departments including entities there under.

Proceedings of the meeting dated 07.08.2025 held under the chairmanship of worthy Chief Secretary regarding deposit of amount lying in bank accounts of departments including entities there under are attached herewith for further necessary action.


Deputy Director,
Treasuries & Accounts,
Finance Department, Punjab.

Endst No. T&A/DDI/ACFA-IT/2025/- 6757 Dated: 07/08/2025

A copy of the above may be forwarded to the below mentioned:

1. Member, Punjab Dev. Commission.
2. OSD/worthy Chief Secretary, Punjab.
3. PS/Additional Chief Secretary, Finance.
4. PA/Secretary, Expenditure, Deptt. Of Finance.
5. PA/Director, Institutional Finance & Banking.
6. PA/Director, Public Enterprise & Disinvestment, Punjab.


Deputy Director,
Treasuries & Accounts,
Finance Department, Punjab.



Minutes of the meeting dated 07.08.2025 under chairmanship of W/Chief Secretary regarding the deposit of amount lying in bank accounts of departments including entities there under.

A meeting was held with all the concerned Administrative Secretaries to deliberate on the above mentioned subject after deliberations following decisions were taken.

Sr. no.	Name of the Department	Proposal	Decision taken
1	Forest and Wild Life Conservation	a) 44.00 Crore from PSFDC in the form of Receipt in Treasury on account of sale proceeds of fallen trees b) 40.00 Crore from PSFDC in the form of Receipt in Treasury against unutilized funds for land acquisition Total 84.00 Crore as Receipt	The chair directed the department to deposit the money in the State treasury by tomorrow. Total amount to be deposited 84 Cr.
2	School Education (Secondary)	a) 62.49 Crore as one-time receipt from Department in the form of Receipt in Treasury on account of advance salary deposits from newly established private schools for staff salaries in case of closure b) New Scheme with Token Provision to be introduced for future payment on need basis Total : 62.49 Crore as Receipt	The chair directed the department to deposit the money in the State treasury by tomorrow Total amount to be deposited 62.49 Cr.
3	Excise and Taxation	35.00 Crore of available unutilized surplus as receipt from ETTSA Total : 35.00 Crore as Receipt	The chair directed the department to deposit the money in the State treasury by tomorrow. Total amount to be deposited 35 Cr.
4	Department of Good Governance and Information Technology	60.00 Crore of available unutilized surplus as receipt from PSeGS Total : 60.00 Crore as Receipt	The chair directed the department to deposit the money in the State treasury by tomorrow. Total amount to be deposited 60 Cr.

5	Department of Food, Civil Supplies and Consumer Affairs	<p>a) 150.00 Crore as receipt from PUNGRAIN on account of unpaid Administrative Charges</p> <p>b) 25.00 Crore as receipt from UID Deposit. This can be withdrawn by the Department as and when required, on need basis.</p> <p>Total : 175.00 Crore as Receipt</p>	<p>The chair directed the department to deposit the money in the State treasury by tomorrow.</p> <p>Total amount to be deposited 90+25=115 Cr.</p>
6	Department of Industries and Commerce	<p>a) 250.00 Crore as receipt from PSIEC on account of unutilized land acquisition cost</p> <p>b) 250.00 Crore as deposit from PSIEC under Liquidity Management Facility.</p> <p>c) 20.00 Crore as receipt from INFOTECH on account of unutilized surplus</p> <p>d) 35.00 Crore from PSIDC as receipt on account of unutilized deposit. PSIDC to seek GIA in case of payment of bonds amount (Principal) to investors.</p> <p>e) Future Provision of GIA for PSIEC to be considered on the basis of surplus.</p> <p>f) 20.00 Crore to be received from PUNCOM unutilized surplus as receipt</p> <p>g) PUNCOM Disinvestment to be expedited considering the high-value land assets under its possession (300-400 Cr)</p> <p>h) 174.00 Crore from BIPB as receipt to be adjusted as book entry at treasury level.</p> <p>Receipt: 499.00 Crore Deposit: 250.00 Crore Total: 749.00 Crore</p>	<p>The chair directed the department to deposit the proposed balances except PUNCOM.</p> <p>For InfoTech the amount to be deposited is 25 Cr. Further FD will provide the necessary budget if needed and requested by department in Future.</p> <p>Total amount to be deposited by the department 250+250+25+35+174= 734 Cr.</p>
7	Department of Horticulture	<p>20.00 Crore to be received from Citrus Estates on account of sale proceed of chemical, rent, testing fee etc.</p> <p>Total : 20.00 Crore as Receipt</p>	<p>The chair directed the department to deposit the money in the State treasury by tomorrow.</p> <p>Total amount to be deposited by the department :- 20 Cr.</p>
8	Department of Science, Technology & Environment	<p>a) 22.00 Crore to be received from Mission Tandrut Punjab Society from its unutilized surplus as receipt</p> <p>b) Non-NGT Funds out of surplus of PPCB may be considered for transfer.</p>	<p>The chair directed the department to deposit the proposed amount lying with Mission Tandrut Punjab Society and also Rs. 250 Cr from PPCB in the State</p>

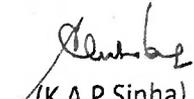
			treasury by tomorrow. Total amount to be deposited by the department $22+250=272$ Cr.
9	Department of Home Affairs and Justice	a) 14.00 Crore to be received from Department of Home Affairs and Justice as receipt on account of Sanjh Kendra. b) 27.00 Crore to be received from Punjab Police Housing Corporation (PPHC) as receipt on account of incentive of passport verification. Total : 41.00 Crore as Receipt	The chair directed the department to deposit the money in the State treasury by tomorrow. Total amount to be deposited by the department $14+27=41$ Cr.
10	Department of Social Security and Development of Women and Children	18.00 Crore of undisbursed pension to be deposited back into treasury from Department of Social Security, Women and Child Development. Total : 18.00 Crore as Receipt	The chair directed the department to deposit the money in the State treasury by tomorrow. Total amount to be deposited by the department :- 18 Cr.
11	Department of Labour	Unutilized funds lying in the Board, may be used to meet the portion of subsidies (Power, free travel etc.) being availed by the members (Construction labour/labourers) of the board.	The chair directed the department to make a provision for payment under Shagun Scheme , Power subsidies , pension etc from the funds lying in the board. Further the state will make readjustment of the budget already provided to other line departments making the same payments so as to avoid double payments for the same schemes.
12	Department of Agriculture and Farmer Welfare Punjab	Surplus funds available with the Warehousing Corporation/ Punjab Container Warehouse may be taken as Receipt or Deposit.	The chair directed the department to explore the feasibility of transfer of warehouses of Pungrain to

Chaudhary

		warehousing corporation.
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As directed by the Chair the total amount of Rs 1441.49 From all the concerned departments will be deposited in the state treasury by tomorrow and DTA will ensure the deposit of funds as nodal officer.

Meeting ended with vote of thanks



(K A P Sinha)
Chief Secretary, Punjab.

MEETING UNDER THE CHAIRMANSHIP OF W/CHIEF SECRETARY PUNJAB

ON 07.08.2025

Sr. No.	Name of Department	Name of the Participants
1	Department of Social Security, Women and Child Development	Smt. RAJI P SHRIVASTAVA, IAS
2	Department of Home Affairs and Justice/ Finance	Sh. ALOK SHEKHAR, IAS
3	Department of Good Governance and Information Technology	Sh. D.K. TIWARI, IAS
4	Department of Food, Civil Supplies and Consumer Affairs	Sh. RAHUL TIWARI, IAS
5	Department of Forest and Wild Life Conservation / Science, Technology & Environment	Sh. PRIYANK BHARTI, IAS
6	Department of Finance (Secy. Expenditure)	Sh. VIJAY NAMDEORAO ZADE
7	Department of Industries and Commerce	Sh. KAMAL KISHOR YADAV, IAS
8	Department of Excise and Taxation	Sh. AJIT BALAJI JOSHI, IAS
9	Department of Labour	Sh. MANVESH SINGH SIDHU, IAS
10	Department of Agriculture and Farmer Welfare / Horticulture	Sh. BASANT GARG, IAS
11	Department of School Education (Secondary)	Smt. ANINDITA MITRA, IAS
12	Director, Treasury and Accounts	Sh. ARAVIND KUMAR M.K., IAS



No. T&A(DDI)/ACFA-IT)2025/ 6860

Government of Punjab, Department of Finance
(Treasuries & Accounts),
Vit-te-Yojna Bhawan, Plot No.2B,
Sec-33-A, Chandigarh.
(email: ifms.punjab@punjab.gov.in)

To

The Chairman,
Punjab Pollution Control Board,
Patiala.

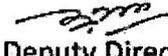
Chandigarh, dated: 12/08/2025

Subject: Regarding Proceedings of the meeting under the chairmanship of worthy Chief Secretary dated 07.08.2025.

Kindly refer to this office letter No. 6756 dated 07.08.2025 on the subject cited above.

The matter regarding deposit of unutilized accumulated non NGT funds amounting to ₹250.00 Cr lying with PPCB has been reconsidered at the level of the higher authority. Pursuant to detailed deliberations, it has been decided that the said amount shall not be deposited into the State exchequer, pl.




Deputy Director,
Treasury & Accounts,
Punjab, Chandigarh.

Endsl.No. 6861-66

dated: 12/08/2025

A copy of the above is forwarded to the following for information, pl:-

- 1 Member, Punjab Development Commission.
- 2 Administrative Secretary, Science Technology & Environment, Punjab, Chandigarh.
- 3 OSD/Worthy Chief Secretary, Punjab.
- 4 I/D Incharge, Science Technology & Environment, Punjab, Chandigarh.
- 5 PS/Additional Chief Secretary, Finance.
- 6 PA/Director, Treasuries & Accounts, Punjab.


Deputy Director,
Treasury & Accounts,
Punjab, Chandigarh.

VAKALATNAMA

NATIONAL GREEN TRIBUNAL
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI-110001

OA 415/2025

In re: PUBLIC ACTION COMMITTEE

.....APPLICANT

Versus

State of Punjab and Ors.

.....RESPONDENT

KNOWN ALL to whom these present shall come that I

ANIL KUMAR, ASSISTANT CONTROLLER (F&A)
PUNJAB POLLUTION CONTROL BOARD, NABHA ROAD, PATIALA

The above-named authorized representative of the PUNJAB POLLUTION CONTROL BOARD do hereby appoint

DIWAN ADVOCATES

Office: A-450-LGF & B-2, Defence Colony,
New Delhi-110024

Email: service@diwanadvocates.com

Tel No.+91 11 41046363 / 62

Mob:8076293778

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court, including High Court subject to payment of fee separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross objections or petition for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of Fee for each stages.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint or instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred on the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitutes in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remains unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The Fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the return of the same in any case whatsoever and if the case prolongs for more than three years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this day of....., 2025

Accepted subjects to the terms of the fees.

ADVOCATE'S

SIGNATURE'S

DR. FARRUKH KHAN- D/616/07

IH JAFRI D/96/1983

CHANGHEZ KHAN D/1791A/07

AMAN DUBEY D/5505/2020

Amal Kumar 2/9/2025
Asstt. Controller (F&A)
Pb. Pollution Control Board
PATIALA

